

Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-527/80 for (a) and (b)]

I. The Central Electricity Authority Regulation, 1979.

II The Betwa River Board (Amendment) Rules, 1979.

SHRI A. B. A. GHANI KHAN CHAUDHURI: Sir, I also beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Energy, Irrigation and Coal, Notification 2/11,76-El. II/USD. VI/Desk-I, dated the 24th December, 1979, publishing the Central Electricity Authority Regulation 1979, under sub-section (3) of section 4C of the Electric (Supply) Act, 1948. [Placed in Library. See No. LT-528/80]

II. A copy (in English and Hindi) of the Ministry of Energy and Irrigation (Department of Irrigation, Notification) G.S.R. No. 16, dated the 5th January, 1980, publishing the Betwa River Board (Amendment) Rules, 1979, under section 24 of the Betwa River Board Act, 1976. [Placed in Library. See No. LT-348/80]

Report (1978) on the working of the Monopolies and Restrictive Trade Practices Commission

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969, a copy (in English and Hindi) of the Eighth Annual Administrative Report on the working of the Monopolies and Restrictive Trade Practices Commission for the period 1st January, 1978, to the 31st December, 1978. [Placed in Library. See No. LT-530/80]

Notification of the Ministry of Shipping and Transport (Transport Wing)

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): Sir, I beg to lay on the Table, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963, a copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping and Transport (Transport Wing):

(i) G.S.R. No. 502(E), dated the 20th August, 1979, publishing the Board of Trustees of the Port of Calcutta (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979.

(ii) G.S.R. No. 503(E), dated the 20th August, 1979, publishing the Board of Trustees of the Port of Bombay (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979.

(iii) G.S.R. No. 504(E), dated the 20th August, 1979, publishing the Board of Trustees of the Port of Madras (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979.

(iv) G.S.R. No. 505(E), dated the 20th August, 1979, publishing the Board of Trustees of the Port of Tuticorin (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979.

(v) G.S.R. No. 506(E), dated the 20th August, 1979, publishing the Mormugao Port Trust (Payment of Fees to Trustees) Amendment Rules, 1979.

(vi) G.S.R. No. 507(E), dated the 20th August, 1979, publishing the Paradip Port Trust (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979.

(vii) G.S.R. No. 503(E), dated the 20th August, 1979, publishing the Major Port Trusts (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979.

[Placed in Library. See No. LT-523A/80 for (i) to (vii)]